GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1606 ANSWERED ON 15TH DECEMBER, 2022

SANCTION OF ROAD WORKS UNDER CRIF

+1606. SHRI UDAY PRATAP SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that the practice of sanctioning of road works under the Central Road and Infrastructure Fund (CRIF) on the recommendations of Members of Parliament has discontinued and these works are being sanctioned only on the recommendations of State Governments;
- (b) if so, the details thereof;
- (c) whether any alternative arrangement has been made by the Government to sanction the road works on the recommendation of Members of Parliament; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) The Ministry allocates funds for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) Schemes as per the provisions of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019.

The Ministry finalised the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC

Schemes] in consultation with the Ministry of Finance as per provisions of section 7A and 11 of CRIF Act, 2000 in January, 2020 and amendments thereof in April, 2022.

These criteria inter-alia provide for:

- i. Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.
- ii. Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.
- iii. Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.
